



**Central Administrative Tribunal  
Principal Bench, New Delhi**

**CP No. 252/2020  
O.A. No.2643/2017  
M.A. No. 2674/2020**

**This the 15<sup>th</sup> day of December, 2020**

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)  
Hon'ble Mr. R.N. Singh, Member (J)**

Sh. Om Prakash Solanki @ Pawan  
S/o Late Sh. Basanta  
R/o D-359, Gokalpuri  
Delhi-110094  
Mob. No. 9582215289  
Email ID: ps603642@gmail.com

... Petitioner

(through Advocate Sh. Phillip Massy)

**Versus**

Delhi Development Authority  
Through its Director (P)-I Anil Sharma  
Vikas Sadan, I.N.A  
New Delhi-110023  
Phone No. 9810747515  
Email ID- anil.sharm98107@dda.gov.in ... Respondents

**ORDER (Oral)****Hon'ble Mr. R.N. Singh, Member (J):**

The present Contempt Petition has been filed alleging non compliance/willful defiance of the directions of this Tribunal in order/judgment dated 05.03.2019 in OA No. 2643/2017.



2. After arguing for some time, learned counsel for the Petitioner seeks permission to withdraw the present CP with liberty to resort to legal remedy as available in the law, if so advised. Permission is granted.
3. The CP stands dismissed as withdrawn with the aforesaid liberty. Pending MA, if any, also stands disposed of. No costs.

**(R.N. Singh)  
Member (J)**

**(A.K. Bishnoi)  
Member (A)**

*/DKM/daya/*